

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31280/2015

(Arising out of impugned final judgment and order dated 05/10/2015
in AO No. 261/2015 passed by the High Court Of Gujarat At
Ahmedabad)

NARESHBHAI NATHUBHAI AND ANR.

Petitioner(s)

VERSUS

MAHESHCHANDARA GIRDHARLAL VAKIL

Respondent(s)

(with interim relief and office report)

Date : 21/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Pradhuman Gohil, Adv.
Mr. Vikash Singh, Adv.
Mrs. Taruna Singh Gohil, Adv.
Ms. Jaikriti Sinh. Jadeja, Adv.
Mr. Himanshu Chaubey, Adv.

For Respondent(s) Mr. P.B. Majmudar, Sr. Adv.
Ms. Indra Sawhney, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list after ten days.

(NEELAM GULATI)
COURT MASTER(TAPAN KR. CHAKRABORTY)
COURT MASTER